

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.496/MP/2024**  
**along with I.A. No. 102/2024**

Subject : Petition under Section 79 of the Electricity Act, 2003 for quashing the illegal claim of Rs. 48 crores raised by the Respondent TANGEDCO vide its letter(s) dated 31.7.2024 and 30.9.2024 towards the alleged Liquidated Damages in terms of Article 4.8.1 and Article 4.8.2 of the Power Purchase Agreement dated 23.8.2013 read with the Addendum dated 10.12.2013 and the immediate threat of unilateral deduction of the said amount from the monthly invoice raised by the Petitioner, being barred by limitation.

Petitioner : BALCO

Respondent : TANGEDCO & 2 Ors.

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, BALCO  
Shri Chetan Garg, Advocate, BALCO  
Shri Mridul Chakraborty, Advocate, BALCO  
Ms. Alchi Thapliyal, Advocate, BALCO  
Ms. Akansha Bhola, Advocate, TANGEDCO

**Record of Proceedings**

At the request of the learned proxy counsel for the Respondent TANGEDCO, the hearing of the Petition was adjourned.

2. However, the learned counsel for the Petitioner pointed out that the interim order granted vide para 3 of the ROP dated 10.12.2024 may be continued.

3. The Petition shall be listed for hearing on **8.4.2025**. The interim order granted to the Petitioner shall continue till the said date.

**By order of the Commission**

**Sd/-**  
**(B. Sreekumar)**  
**Joint Chief (Law)**

